

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-828/ND/2022
IA/1753/2023

IN THE MATTER OF:

Ms. Preeti Gupta

...PETITIONER

Vs

M/s. Aditya Birla Finance Ltd. and Anr.

...RESPONDENT

Section

U/s 94(1) of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

:PCS Suraj Sharma in
IA/1753/2023

For the Personal Guarantor

:Mr. Abhishek Anand & Mr. Karan
Kohli, Advocates

ORDER

IA/1753/2023

This is a report filed by the RP under Section 99 of IBC. Heard Ld. Counsel on behalf of the RP and Ld. Counsel for the Personal Guarantor. None appeared on behalf of the Financial Creditor. Vide order dated 16.02.2024 last opportunity was given to the Financial Creditor to file his reply. Since, no report has been filed and no one has appeared on behalf of the Financial Creditor, therefore, their right to file reply is closed and order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)